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(2018) 05 CHH CK 0180

Chhattisgarh High Court

Case No: Writ Petition (S) No. 3745 Of 2018

Manohar Indal Maladhare

APPELLANT

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Dena Bank Dena Bank And Ors

RESPONDENT

Date of Decision: May 18, 2018

Acts Referred:

• Indian Penal Code, 1860 - Section 34, 409, 420

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Rakesh Dubey, SP Kale, Vinod Deshmukh

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

- 1. The petitioner stood terminated from service on 04.08.1989 on account of involvement in criminal case for the offence punishable under Sections
- 420,409 and 34 IPC. The criminal case ultimately resulted in the acquittal of the petitioner vide judgment dated 26.02.2015.
- 2. After acquittal, the petitioner has made a representation to the authorities for grant of consequential relief including reinstatement with back wages
- and other benefits, but the authorities concerned have till date not taken any decision on the said representation.
- 3. Considering the nature of dispute and the fact that pending the case before the criminal court, the petitioner herein has crossed the age of
- superannuation, in addition to the representation, petitioner would also be at liberty to make a fresh representation to the respondents No.2&3, who in

turn shall considering the entire facts and circumstances of the case and keeping in view the judgment of acquittal pass a suitable order in accordance with rules and regulations governing the field.

- 4. It is expected that the authorities concerned on petitioner's making fresh representation within a period of three weeks from today, shall decide the same within a further period of 90 days.
- 5. Accordingly, the writ petition stands disposed of.